

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (C) NO.433 OF 2017

IEC COLLEGE OF ENGINEERING &
TECHNOLOGY THROUGH ITS DIRECTOR . . . PETITIONER(S)

VS.

Dr. A.P.J. ABDUL KALAM TECHNICAL UNIVERSITY
(A.K.T.U) THROUGH ITS REGISTRAR . . . RESPONDENT(S)

O R D E R

Heard the learned counsel for the petitioner.

We find no ground to entertain this petition under Article 32 of the Constitution of India. The writ petition is dismissed. Pending application, if any, stands disposed of.

.....J.
[S.A. BOBDE]

.....J.
[Dr. D.Y. CHANDRACHUD]

New Delhi;
25th July, 2017.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No(s).433/2017

IEC COLLEGE OF ENGINEERING & TECHNOLOGY
THROUGH ITS DIRECTOR

Petitioner(s)

VERSUS

DR. A.P.J. ABDUL KALAM TECHNICAL UNIVERSITY
(A.K.T.U) THROUGH ITS REGISTRAR
(With appln.(s) for exemption from filing O.T.)

Respondent(s)

Date : 25-07-2017 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE DR. JUSTICE D.Y. CHANDRACHUDFor Petitioner(s) Mr. Yash Anand,Adv.
Mr. David A.,Adv.
Mr. Rabin Majumder, AORFor Respondent(s) Mr. Amitesh Kumar,Adv.
Ms. Babita Kushwaha,Adv.
For Mr. M.K. Sinha,Adv.No.2 Mr. Anil Soni,Adv.
Mr. Harish Pandey,AORNo.3 Ms. Adeeba Mujahid,Adv.
Mr. Zoheb Hossain,AORUPON hearing the counsel the Court made the following
O R D E RThe writ petition is dismissed in terms of the signed
order.(Sarita Purohit)
Court Master(Indu Kumari Pokhriyal)
Branch Officer

(Signed order is placed on the file)